

LOK SABHA
UNSTARRED QUESTION NO. 3291
TO BE ANSWERED ON MONDAY 9th DECEMBER, 2019
AGRAHAYANA 18, 1941 (Saka)

'Electoral Bonds'

QUESTION

3291. SHRI SANTOKH SINGH CHAUDHARY:

Will the Minister of FINANCE (वित्त मंत्री) be please to state:-

- (a) Whether the Ministry has received any instructions leading to breaking of rules about issuance of electoral bonds;
- (b) If so, the details thereof along with reaction of the Ministry thereto;
- (c) Whether the Ministry has allowed the unscheduled sale of electoral bonds in the run-up to assembly elections and if so, the details thereof; and
- (d) Whether the electoral bonds have increased corruption in political funding and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

- (a) Does not arise because competent approvals were taken for every issuance of Electoral Bonds.
- (b) Does not arise.
- (c) No. All issuances were scheduled with the approval of competent authority. Schedule was informed to the public through a Press Communique released in advance from time to time.
- (d) As against total non-transparency in the earlier system of cash donations, where the donor, donee, the quantum of donations and the nature of expenditure are all undisclosed, transparency has been introduced in as much as all donors declare in their accounts the amount of bonds that they have purchased, and all parties declare the quantum of bonds that they have received.
